

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूँ।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्रीमती फूलो देवी नेतम (छत्तीसगढ़) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करती हूँ।

श्री सुभाष चंद्र सिंह (ओडिशा) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

MR. CHAIRMAN: Shri Surendra Singh Nagar; not present. Ms. Saroj Pandey; not present. Now, we are taking up the Special Mentions.

SPECIAL MENTIONS

Demand to enact a law for Health Guarantee to provide standardized healthcare

DR. FAUZIA KHAN (Maharashtra): Hon. Chairman, Sir, the responsibility to provide healthcare is enshrined in the Constitution. Today, however, it seems that the healthcare sector has become a business sector. People are reluctant to go to Government-run hospitals because of the casual approach of the staff towards the patients in many hospitals. People go to a Government-run hospital only when they absolutely cannot afford treatment in a private hospital. They would prefer to sell off gold or property to go to a private hospital rather than a Government-run hospital. The Government should enact a health guarantee law and guarantee the provision of health facilities to all the people through the Government. The criteria for health facilities should be decided by the Government. It is necessary to determine SOPs for

healthcare. Currently, such a procedure does not exist. The responsibility of the treating doctors, nurses and other staff also needs to be determined. Moreover, there is a great need for transparency. Placing the diagnosis, laboratory reports and reports of other tests, the time-wise treatment provided by the hospital in a place accessible to the relatives of the patient should be made mandatory. This could be made more transparent by designing a software or using a digital method. Healthcare personnel must be trained in courtesy and polite behaviour. It would greatly reduce angry attacks on healthcare personnel, for which safeguards are designed by Governments. Healthcare ought to be the right of every citizen. As this is a matter related to public importance, I request the Government to consider it.

SHRI RAJEEV SATAV (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

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